### COURT-I

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 265 OF 2017 & IA NO. 249 OF 2017 AND APPEAL NO. 392 OF 2017 & IA NO. 462 OF 2018

**Dated: 17<sup>th</sup> May, 2018** 

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Mr. Rama Shankar Awasthi ...Appellant(s)

Vs.

RKM Powergen Private Power Limited & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Mr. Kamal Budhiraja Mr. Aman Gupta for R-1

Mr. Rajiv Srivastava for R-2

Mr. C.K. Rai

Mr. Umesh Prasad for R-3

## APPEAL NO. 392 OF 2017 & IA NO. 462 OF 2018

Mr. Rama Shanker Awasthi ....Appellant(s)

Vs.

R.K.M. Powergen Private Limited & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Mr. Kamal Budhiraja Mr. Aman Gupta for R-1

Mr. Rajiv Srivastava for R-2

Mr. C.K. Rai

Mr. Umesh Prasad for R-3

### <u>ORDER</u>

### IA NO. 462 OF 2018 in Appeal No. 392 OF 2017

(Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

### Appeal Nos. 265 & 392 OF 2017

Learned counsel for respondent No.1 states that he will be taking steps to file additional affidavit during the course of the day. He may file the same after serving copy on the other side. Learned counsel for respondent No.2 seeks a week's more time to file reply. He may take steps to file the same on or before 25.05.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List these matters on 24.07.2018.

(Justice N. K. Patil) Judicial Member

(I.J. Kapoor) Technical Member

ts/mk